

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 706/GT/2025

Subject : Petition for truing up of the tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period 2019-24.

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 4 others

Date of hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shaswat Dubey, Advocate, MSEDCL

Record of Proceedings

The matter was called out through virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide ROP of the hearing dated 28.8.2025 has been filed vide separate affidavits dated **21.10.2025**, after serving a copy on the Respondents. He further submitted that since the pleadings in the matter have been completed, the order in the petitions may be reserved.

3. The learned counsel for the Respondent, MSEDCL, referred to the reply and mainly submitted the following:

- a) During the period 2019–24, the generating station has already completed its useful life and is presently operating in its extended period. Despite no power being scheduled from the station, the Respondent continues to incur substantial fixed expenses, which impose an additional financial burden.
- b) The additional capital expenditure claimed is a re-agitation of issues, as several such items had already been disallowed in the previous tariff order. Seeking them again effectively qualifies as review of assets that have already been adjudicated.

4. In response to the above, the learned counsel for the Petitioner submitted that the contentions of the Respondent have already been clarified in its rejoinder.

5. The Commission, after hearing the parties, directed the Petitioner, to file the following additional information, on or before **2.2.2026**, after serving a copy to the Respondents:



Additional Capital Expenditure (ACE)

- a) *Reasons for not complying with the Commission's direction of filing a separate Petition for claiming the additional capital expenditure towards 'Lining in Reservoir No.2'. Additionally, the Petitioner is required to submit complete details regarding the scope and timeline of the project, along with the total expenditure incurred till date and projected to be incurred further, with detailed justification of delays, if any.*

Interest on Loan (Form-13)

- b) *Justification for claiming the rate of interest (based on the actual applicable rate of interest on loan) in the revised Form-13 which is higher than the rate of interest as per originally submitted Form-13 (with sharing benefits). Also, re-submit revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing (for 2020-24). Also, provide reconciliation of Form-13, Refinancing sheet and WAR sheet submitted vide ROP reply dated 10.10.2024.*

Water Charges

- c) *Submit the reasons for mismatch in the total amount in the bills submitted and the amount claimed in Form-3A. Additionally, provide reasons for penalty paid during the years 2019-20, 2020-21 and 2022-23.*

Capital Spares

- d) *Quantity against each item submitted in Form-17.*

ECR Calculation

- e) *Documentary proof for the gross generation on Open Cycle and Closed Cycle operations used for calculating the Weighted Average Energy Charge Rate in Form-15B.*

6. The Respondents are permitted to file their replies by **16.2.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **27.2.2026**.

7. Subject to the above and based on the consent of the parties, the order in the petitions was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

